

ITEM NO.8

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.2367/2024 in W.P.(C) No.13/2022

LAWYERS VOICE

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 22-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, Adv.

By Courts Motion

For Respondent(s) Mr. Narendra Hooda, Sr. Adv.
Mr. Rajat Bhardwaj, A.A.G.
Mr. Karan Sharma, AOR
Mr. Mohit Siwach, Adv.
Mr. Abhishek Budhiraja, Adv.

Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, AOR

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Registry has listed this M.A. for our consideration in light of a request received from the Government of Punjab for supply of copies of statements of the witnesses said to have been recorded by an Enquiry Committee headed by Hon'ble Ms. Justice Indu Malhotra (Retd.), which was constituted by an order dated 12.01.2022 passed by this Court. After receipt of Report from the said Committee, the matter was taken up by this Court on 25.08.2022 and while directing the Registry to supply a copy of the said

Report to the Central Government and the State Government for further action, it was directed that the Report shall be kept in a sealed cover in the safe custody of the Secretary General of this Court and shall be made available as and when required by the Court.

2. It seems that the Government of Punjab has now sent a letter dated 25.10.2024 to the Register of this Court requesting therein to make available copies of the statements of the witnesses, referred to in the Report submitted by the Enquiry Committee headed by Hon'ble Ms. Justice Indu Malhotra (Retd.). The letter, *inter alia*, states that the accurate statements of these witnesses is necessary to conduct further proceedings against the delinquent officers.

3. We have heard learned Senior Counsel for the State of Punjab as well learned counsel for the writ petitioner.

4. We see no ground to entertain the request made by the Government of Punjab in its letter dated 25.10.2024.

5. The Government of Punjab is expected to conduct a fair and just enquiry against the delinquent officers without the aid of the statements said to have been made by some witnesses before the Enquiry Committee headed by Hon'ble Ms. Justice Indu Malhotra (Retd.).

6. Office Report for directions is ordered accordingly.

7. M.A. stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR